

'Public Order' and 'Police' are State subjects under the Constitution. Accordingly, the prevention of crime as well as the registration, investigation and detection of crime are primarily the responsibility of the State Governments. The Central Government, however, extends financial assistance to the State Governments for improving their policing infrastructure. The Central Government also shares intelligence with them and sends them advisories from time to time.

Links and Bases of Terrorists in Madhya Pradesh

1449. SHRI DADA BABURAO PARANJPE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the terrorists have their links and bases in Madhya Pradesh keeping in view the seizure of a stock of cartridge of AK-47 in Dewas;

(b) if so, the details thereof; and

(c) the steps being taken by the Union Government to check terrorist activities in the State?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) 'Public Order' and 'Police' being State subjects, it is for concerned State Governments to devise various methods and take concrete steps in this regard. At the Central level, action is taken to facilitate coordination of the anti-terrorist operations of different States and to improve flow of information useful for control of their activities among the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc. In certain special circumstances, financial assistance has also been given to some of the effected States over and above and the on-going allocation for modernisation of police and supply of weapons.

[English]

Funds for Primary Health Centres in Gujarat

1450. SHRI DILEEP SANGHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the funds allocated to Gujarat for opening of Primary Health Centres during each of the last three years;

(b) the number of health centres opened so far and the expenditure incurred thereon, year-wise; and

(c) the assistance proposed to be given to the State in the next year?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) Primary Health Centres are established and maintained by States out of funds provided under State Sector Minimum Needs Programme/Basic Minimum Services Programme. The funds provided to the State Government of Gujarat, under these programmes during 1995-96 and 1996-97 are as under:—

1995-96	—	2280 lakh
1996-97	—	1000 lakh
1997-98	—	12177 lakh

An additional Central Assistance of Rs. 7200 lakh was given to the State Government of Gujarat during 1997-98. The State would have provided the portion of it to Primary Health Care.

(b) There are 960 Primary Health Centres functioning in Gujarat as on 31.12.97. The Centre does not maintain the figures for expenditure incurred on establishment of Primary Health Centres as these are opened and operated with funding from the States' own budget.

(c) The Ninth Five Year Plan Outlays are yet to be finalised by Planning Commission.

Facilities of Burns Patients in Government Hospitals

1451. RAO INDERJIT SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government hospitals in the capital are ill equipped to handle burn patients;

(b) if so, the number of burns patients admitted in various hospitals in the capital during the last one year and provided adequate treatment;

(c) whether some hospitals have refused to admit burn patients;

(d) if so, the reasons therefor; and